

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 478 of 2020

IN THE MATTER OF:

Jaiprakash Associates Ltd.

...Appellant

Vs.

IDBI Bank Ltd. & Ors.

...Respondents

Present:

For Appellant: - Mr. Krishnan Venugopal, Senior Advocate with Mr. Vishal Gupta and Mr. Divyanshu Gupta, Advocates.

For Respondents: - Mr. Bishwajit Dubey and Mr. Aditya Marwah, Advocates for R-1, IDBI Bank Ltd.

Mr. Sumant Batra, Advocate for IRP

Ms. Misha and Ms. Mahima Sareen, Advocates for ICICI Bank Ltd.

Mr. Prateek Kumar, Mr. Mohit Kishore, Mr. Siddharth Srivastava and Ms. Raveena Rai, Advocates for NBCC.

Mr. Ranjeev Khatana, Advocate for HBA.

O R D E R

15.05.2020— Issue notice upon Respondents through speed post in the main Appeal as well as in IA No.1237 of 2020 on similar lines. Requisites along with process fee be filed within one week from today. If the Appellant provides e-mail addresses of the Respondents, service may be effected in that mode also.

Mr. Bishwajit Dubey, learned Counsel accepts notice on behalf of Respondent No.1-IDBI Bank Ltd. Mr. Sumant Batra, learned Counsel accepts notice on behalf of Respondent No.2-Interim Resolution Professional. Ms. Misha, learned Counsel accepts notice on behalf of

Respondent No.4- ICICI Bank Ltd. Mr. Prateek Kumar, learned Counsel accepts notice on behalf of Respondent No.5-NBCC (India) Ltd. No further notice be served on these Respondents. These Respondents may file their replies within two weeks. Rejoinders, if any, be filed within two weeks thereafter.

Issue Notice to Respondent No.3 only. The Appellant may provide email address of Respondent No.3 within one week, so as to effect service upon it.

The learned Counsel for the Appellant has provided email address of the Appellant's Advocate Mr. Vishal Gupta for providing copies of Appeal paper-book. The email addresses are – vishal.lawyer@gmail.com and div.gupta@outlook.in.

Meanwhile, till further orders, the approved 'Resolution Plan' may be implemented subject to outcome of this Appeal.

List the matter for admission 'after notice' on **19th June, 2020** along with Company Appeal (AT) (Insolvency) No.475 of 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member(Judicial)